

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL(AT) (INSOLVENCY) NO.1069 OF 2020**

**In the matter of:**

Jitender Arora  
Resolution Professional  
M/s Premia Projects Ltd

Appellant

Vs

Tek Chand & Anr

Respondent

**Present:**

Mr. Shiv Kumar Suri with Mr Shikhil Suri, Ms Nikita Thapar, Mr.Jitender Arora,RP in Person, Advocates for appellant.

Mr. Javed Khan, Advocate for R1.

**ORDER**

**22.03.2021-** Affidavit of service on Respondent No.2 alongwith newspapers cuttings of Rashtriya Sahara (Hindi) and The Hindu (English) dated 9<sup>th</sup> March, 2021 has been filed vide Diary No.26080 which is taken on record. Respondent No.2 is declared to have been served. There is no appearance on behalf of Respondent No.2. Respondent No.2 is set as ex parte. Since the pleadings are completed, the appeal be posted for hearing on **12.04.2021 before Court No.IV.**

**(Justice Bansi Lal Bhat)  
Acting Chairperson**

**(Dr.Ashok Kumar Mishra)  
Member (Technical)**

**Bm/gc**